HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE FOURTEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL

Civil Revision Petition No.3868 of 2024

Civil revision filed under Article 227 of the Constitution, seeking direction to the Judge, Family Court, City Civil Court, Hyderabad to expedite the trial in F.C.O.P.No.599 of 2022.

Between:
Mrs. Mahera Fatima, W/o. Salman Mohsin Salam D/o. Mirza Gulam Ahmed, Aged about 32 years, Occ. Housewife, R/o. Presently residing at Khan Residence, Flat No. 301, Grammar Colony, Opp. Sayeed Thermocol and Arts Museum, Toli Chowki, Hyderabad-500 008.

...Petitioner/Petitioner.

AND

Mr. Salman Mohsin Salam, S/o. Ahmed Abdulla Mohsin Aged about 32 years, Occ. Business, R/o. H.No. 8-2-602/25, Zehra Nagar Road, Road No.10, Banjara Hills, Hyderabad-500 034.

...Respondent/Respondent.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Judge, Family Court, City Civil Court, Hyderabad to dispose of the F.C.O.P. No. 599 of 2022 within time frame preferably in two months pending disposal of the above C.R.P.

Counsel for the Petitioner: Sri Anupriya.

Counsel for the Respondent: - -

The Court made the following: **ORDER**

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
CIVIL REVISION PETITION No.3868 of 2024

ORDER:

Ms. Anupriya Sethi, learned counsel for the petitioner pressed for the following relief:-

> "For these and such other grounds will be urged at the time of hearing that this Hon'ble Court may be pleased to allow the C.R.P. by directing the Learned Judge, Family Court, City Civil Court, at Hyderabad to expedite the Trial in F.C.O.P.No.599 of 2022 forthwith and pass such other order or orders as this Hon'ble Court may deem fit and proper in circumstances of the case."

2. This Court, on more than one occasion, requested the learned counsel for the petitioner to file the docket orders so that the Court can gather as to what is the reason for delay. Sadly, the learned counsel for the petitioner is reluctant and not ready to file them. Thus, I find no reason to entertain this civil revision petition.

3. Accordingly, the civil revision petition is **dismissed** by reserving the liberty to the petitioner to file an appropriate petition along with the relevant docket orders. No costs.

Interlocutory applications, if any pending, shall also stand closed.

Sd/- V. HARI PRASAD
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

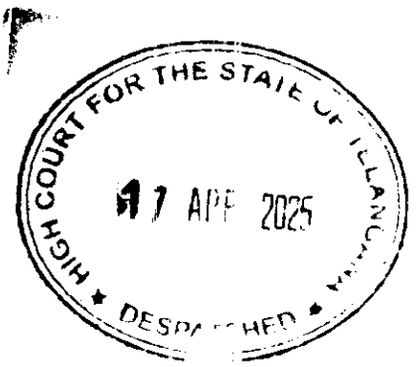
To,
1. The Judge, Family Court, City Civil Court, Hyderabad.
2. One CC to Sri Anupriya, Advocate [OPUC]
3. Two CD Copies. PA

HIGH COURT

DATED:14/02/2025

ORDER

CRP.No.3868 of 2024



Dismissing the C.R.P. without costs.

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